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To,
The Hon'ble
Additional Chief Secretary,
Finance Department,
Government of Rajasthan
Jaipur

Date: 25th October 2020

Sub: Request for Extension of current due dates from 30th Sept 2020 to 31st March 2021

At the outset, we would like to place on record our sincere appreciation and thank to your good self as well as our State Govt. of Rajasthan for accepting our request for extension of due dates of ITC Mismatch occurring on 30th Sept 2020 to 31st Dec 2020 in view of Nation-wide impact of COVID 19 Pandemic.

As you are kindly aware that, we are a professional's association of Chartered Accountants, Advocates, Tax professionals and Tax practitioners based in Industrial Hub Bhiwadi (Rajasthan). We just want to bring to your honor's kind attention some important issues which need to be addressed by your good office on utmost priority.

Extension of current due dates

Extend the due dates of various statutory Forms and Declarations like "C" "F" "H", VAT 72 under the CST / VAT Act which were required to be deposited by 30th Sept 2020 to 31st March 2021 as it is not practically possible to deposit the same by current due date.

Attaching of Bank Account of dealers/traders

Attaching of bank accounts of dealers/traders on account of outstanding demand consisting of Tax, Interest, Penalty and Fees under CST / VAT Act is not justified in current situation when whole of the country is facing serious liquidity issues. Therefore, we request your good self to guide these officers through proper channel not to attach bank account of dealers/traders for recovery of said demand.

In this regard, jointly we would like to bring to your kind notice that, in past also the extension of time limits were given and we sincerely appreciate for the response given by the respective Government and authorities so far.

Many of Trade associations under the banner of Laghu Udyog Bharti submitted a memorandum to the various state governments and requested to extend the Statutory Forms deposit deadline till March 31, 2021.

As we all know that COVID-19 has affected our entire community throughout the world, majority of the offices are working on partially basis and assesses has almost working for their survival on day to day basis.

Therefore, we request your good self to provide appropriate relaxation to the registered person and extend the due dates of all compliances which were due to be complied by the current due date of 30th Sept 2020 to 31st March 2021. This would provide needed relaxation to the trade, in combating the circumstances arising out of Covid19 Pandemic.–

Yours Faithfully,

Tax Bar Association Bhiwadi